

ACT NO. XXI OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 17th
December, 1896.)*An Act to amend the Indian Paper Currency
Act, 1882.

WHEREAS it is expedient to authorise an increase of the amount which may be invested in securities of the Government of India out of the coin and bullion received for currency notes under the law relating to the Government paper currency; It is hereby enacted as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Indian Paper Currency Act Amendment Act, 1896; and

(2) It shall come into force at once.

Amendment
of section 19,
Act XX,
1882.

2. Section 19 of the Indian Paper Currency Act, XX of 18
1882, as amended by Act No. XV of 1890 (*an Act to amend the Indian Paper Currency Act, 1882*), shall be read as if for the words "eighty millions" the words "one hundred millions" were substituted.

Repeal of Act
XV, 1890.

3. Act No. XV of 1890 (*an Act to amend the Indian Paper Currency Act, 1882*) is repealed, but not so as to affect the validity of anything heretofore done in pursuance of the provisions of that enactment.